

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB)-334 (ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.01.2018**

**NAME OF THE COMPANY: Nitin Gupta Vs. M/s Applied Electro Magnetics Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present: Mr. Vinay Talwar, RP  
Mr. Navin Kumar Jain  
Mr. Anchit Tripathi, Advocate for Bank of India

**ORDER**

A confirmation has been received from the IBBI approving the name of the RP Mr. Vinay Talwar, whose name was proposed by the COC. In view of the same, he is appointed as the RP.

The erstwhile RP Mr. Navin Kumar Jain has requested for payment of his dues. The COC shall ensure that the outstanding financial liability towards Mr. Navin Kumar Jain in accordance with approval accorded by them is reimbursed to him within 10 days from today.

The newly appointed RP shall complete all statutory compliances within the time prescribed.

As nothing further remains, this CA stands disposed off.



**(Deepa Krishan)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**